

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A No. 3264/2019**

This the 15<sup>th</sup> day of November, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Vijay Bhan Maurya, Post : Food Safety Officer,  
S/o. Sh. Sajan Lal Maurya  
Aged about 37 years,  
R/o. G-42, Bhagat Singh Park,  
Siras Pur, Delhi – 110 042. ....Applicant

(By Advocate : Mr. Anmol Pandita)

Versus

1. Chief Secretary,  
Govt. of NCT of Delhi  
Delhi Secretariat, I. P. Estate, Delhi – 110 002.
2. The Chairman  
Delhi Subordinate Service Selection Board  
3<sup>rd</sup> Floor, UTC Building Institutions  
Viswas Nagar, Shahdara Delhi – 110 032.
3. The Director  
Directorate of Education  
Govt. of NCT of Delhi  
Old Secretariat, I.P. Estate,  
Delhi – 110 053. ....Respondents

(By Advocate : Ms. Esha Mazumdar)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy, Chairman :**

The respondents issued advertisement no. 1/17 on 18.07.17 inviting applications for various posts in Government of NCT of Delhi including the post of Food

Safety Officer with Post Code No. 8/17. One of the qualifications stipulated for the post is, "successfully completion of training as specified by Food Authority in a recognised institute or institutions approved for the purpose".

2. The applicant contends that the similar stipulation was made in the year 2013 by the respondents and the department of Food Safety has clarified on 22.06.2017 that there is no such training as mentioned in the advertisement and it is only a post selection requirement; and despite that the same condition was incorporated. It is also the case of the applicant that when the course stipulated in the advertisement does not exist at all, the entire exercise becomes redundant or arbitrary. The applicant contends that he was unable to fill the form online and accordingly, seeks directions to the respondents to amend the advertisement and to take consequential steps.

3. We heard Mr. Anmol Pandita, learned counsel for applicant and Ms. Esha Mazumdar, learned counsel for respondents at the stage of admission.

4. The advertisement was issued way back on 18.07.2017. More than two years have elapsed and the applicant has now complained about the condition of the

advertisement.

5. It may be true that the Food Authority has clarified in the year 2017 that there is no independent training constituting the qualification for selection and it is only a post selection requirement. It is not known whether any change has taken place, by the advertisement issued. Had the applicant approached the Tribunal at the relevant point of time, it would have been possible to require the respondents to take necessary steps. With the expiry of last date and that large numbers of candidates have applied. We cannot bring out any uncertainty by giving any direction.

6. The O.A. is accordingly dismissed. We, however, observe that if the respondents are convinced that the clarification issued by the Food Safety Authority holds good even now, the feasibility of issuing a corrigendum or taking corrective steps shall be considered in consultation with the user department. There shall be no order as to costs.

**Order **Dasti.****

(Mohd. Jamshed)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/Mbt/